

(d) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir. The Hindu Adoption law is not applicable to non-Hindus.

(b) No, Sir.

(c) Does not arise.

(d) The Adoption of Children Bill to provide for a uniform law on adoption was introduced in Parliament in the year 1972 and also in the year 1980 but in view of vehement opposition from certain minority communities the proposals were dropped. The manifesto of the National Front states that religious and ethnic minorities will have the fullest protection in following their personal laws and that complete non-interference will be observed in their personal laws and fulfilment of their distinctive cultural identities.

Suggestion of FICCI for Channelising Unaccounted Money

910. SHRI NARSINGRAO SURYA-WANSHI:
SHRI PYARELAL KHANDELWAL:
SHRI RAJENDRA AGNIHOTRI:
SHRI UTTAM RATHOD:
SHRI RAM SAJIWAN:
SHRI KALP NATH RAI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to bring about a policy for investment of unaccounted money for housing and other social welfare based schemes, development works and for generating additional jobs;

(b) if so, the details thereof;

(c) whether some suggestions have been received from FICCI and other organisations in this regard; and

(d) if so, the details thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The policy in this regard is under consideration of the Government.

(c) Yes, Sir.

(d) The suggestions received are for investment of unaccounted income and wealth for socio-economic purposes, such as slum clearance, housing for low and middle income groups, industrialisation of rural areas and construction of roads and bridges etc. These are under consideration of the Government.

Loss of Revenue Due to Decline in Tourist Traffic to Kashmir Valley

911. SHRI MANDHATA SINGH:
PROF. PREM KUMAR DHU-MAL:

Will the Minister of TOURISM be pleased to state:

(a) the total revenue loss during the current tourist season due to the adverse conditions prevailing in the Kashmir Valley;

(b) the break-up of the total loss in foreign exchange and Indian currency; and

(c) how Government propose to compensate the people of the Kashmir Valley whose main source of livelihood depends on the tourist traffic?

THE MINISTER OF STATE IN THE